

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 60055 of 2019

[Arising out of Order-in-Appeal No. CHD/EXCUS/001/APP/68/18-19 dated 27.04.2018 passed by the Commissioner, CGST, (Appeals), Chandigarh]

**M/s Sunrise House Keeping And SupportAppellant
Services Pvt Ltd**

Quiet Office No. 5, Cabin No. 6,
Sector 35-A, Chandigarh - 160022

VERSUS

Commissioner of CE & ST, Chandigarh-IRespondent

Plot No. 19, C.R. Building, Sector 17-C,
Chandigarh - 160017

APPEARANCE:

Present for the Appellant: Mr. Rishab Singla, Advocate

Present for the Respondent: Mr. H.S. Brar, Authorised Representative

CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO. 60021/2020

DATE OF HEARING: 07.01.2020

DATE OF DECISION: 07.01.2020

PER ASHOK JINDAL:

The learned Counsel for the appellant submits that they have opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharged certificate. In view of this, the appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)
MEMEBR (JUDICIAL)**